

Amendment in Section 51 of Banking Regulation Act, 1949

*279. SHRI C. M. RAMESH: Will the Minister of FINANCE be pleased to state:

(a) whether Government is contemplating to bring a suitable legislation to amend Section 51 of the Banking Regulation Act, 1949 and consequential changes in the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970/1980 and SBI Act, 1955 to avoid inconsistency; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): (a) and (b) Section 51 of the Banking Regulation Act, 1949 ("B. R. Act") provides for application of certain provisions of the B. R. Act to the State Bank of India (SBI), nationalised banks and Regional Rural Banks (RRBs). SBI, nationalised banks and RRBs are governed by the provisions of specific Parliamentary enactments, viz., the State Bank of India Act, 1955, the Banking Companies (Acquisition and Transfer of Undertakings) Acts of 1970 and 1980, and the Regional Rural Banks Act, 1976, respectively. Change in the Section 51 of B. R. Act is currently not under Government's consideration.

Status of implementation of PMJAY

*280. SHRI RAM KUMAR KASHYAP: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of claims made under the Pradhan Mantri Jan Arogya Yojana (PMJAY) since it was launched, State-wise;

(b) whether some States have not yet implemented the programme, if so, the details thereof and the reasons therefor; and

(c) the present implementation status of the scheme along with the approximate number of persons benefited under the scheme, State-wise?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) As on 03.01.2019, the total number of hospital admissions under Pradhan Mantri Jan Arogya Yojana (PMJAY) is 7,14,288. The number of claims made after discharge of beneficiaries is 5,43,661 and claims amount submitted is ₹ 704.30, crore. State-wise details are given in the Statement.

(b) 33 States/UTs have signed MoU to implement PMJAY, out of which 29 have already launched the scheme. Three States namely Odisha, Telangana and Delhi have not signed MoU.

'Public Health and Hospitals' being a State Subject and further that PMJAY is a Centrally Sponsored Scheme which the Centre and States jointly fund, the decision to implement PMJAY is the discretion of the respective States.

(c) State-wise implementation status of the scheme as on 03.01.2019 is given in the Statement.

Statement

State-wise total number of beneficiaries admitted and claims submitted under AB-PMJAY (as on 03.01.2019)

| Sl. No. | State | Beneficiaries Admitted in Hospital | Number of Claims Submitted | Claims Submitted Amount |
|---------|---|--|----------------------------------|-------------------------------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andaman and Nicobar Islands | 6 | 3 | 6,600 |
| 2. | Arunachal Pradesh | - | - | - |
| 3. | Assam | 7,145 | 3,736 | 568,86,223 |
| 4. | Bihar | 5,241 | 4,399 | 363,18,800 |
| 5. | Chandigarh | 124 | 101 | 12,76,100 |
| 6. | Chhattisgarh | 1,27,899 | 1,13,984 | 7817,27,979 |
| 7. | Dadra and Nagar Haveli | 1,399 | 1,260 | 37,47,220 |
| 8. | Daman and Diu | 272 | 198 | 9,23,400 |
| 9. | Goa | 2,829 | 1,818 | 658,94,655 |
| 10. | Gujarat | 1,47,837 | 97,839 | 13843,59,147 |
| 11. | Haryana | 3,043 | 2,506 | 351,63,540 |
| 12. | Himachal Pradesh | 2,708 | 1,204 | 137,03,472 |
| 13. | Jammu and Kashmir | 300 | 148 | 14,93,900 |
| 14. | Jharkhand | 27,062 | 23,578 | 2313,26,367 |
| 15. | Karnataka | 62,511 | 50,830 | 12292,91,686 |
| 16. | Kerala (implementing RSBY) to be subsumed with 16 PMJAY | 1,31,905 | 72,502 | 301799726 |

| 1 | 2 | 3 | 4 | 5 |
|-------|--------------------------|----------|----------|--------------|
| 17. | Lakshadweep | - | - | - |
| 18. | Madhya Pradesh | 16,423 | 11,232 | 906,83,449 |
| 19. | Maharashtra | 48,789 | 43,341 | 10169,35,317 |
| 20. | Manipur | 656 | 489 | 80,37,499 |
| 21. | Mizoram | 2,227 | 1,716 | 115,08,923 |
| 22. | Nagaland | 77 | 73 | 7,06,160 |
| 23. | Puducherry | - | - | - |
| 24. | Sikkim | 6 | 6 | 1,01,200 |
| 25. | Tamil Nadu | 91,370 | 84,620 | 14954,53,382 |
| 23. | Tripura | 1,621 | 1,250 | 65,89,400 |
| 27. | Uttar Pradesh | 16,415 | 13,824 | 1403,69,180 |
| 28. | Uttarakhand | 1,006 | 594 | 61,60,690 |
| 29. | West Bengal | 14,877 | 12,063 | 1092,91,818 |
| 30. | NHA Empanelled Hospitals | 540 | 327 | 127,29,416 |
| TOTAL | | 7,14,288 | 5,43,641 | 70429,85,249 |

Strengthening Drugs Regulatory System in Karnataka

*281. SHRI K. C. RAMAMURTHY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of Memorandum of Understanding (MoU) signed between the State Government of Karnataka and the Ministry to strengthen Drugs Regulatory System in Karnataka;

(b) whether it is a fact that at the suggestion of the Ministry, a revised proposal was also submitted to the Ministry by the Government of Karnataka; and

(c) if so, the details thereof and the action Ministry has taken so far on this?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) to (c) The Government had decided to strengthen both the Central and States' Drug Regulatory System during the 12th Five Year Plan enabling them to keep